



2026:AHC:23444

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 3823 of 2026

Manjay Kumar And Another

.....Petitioner(s)

Versus

Sub-Divisional Magistrate Sub-Divisional Officer
Madhuban District Mau And 9 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Raghvendra Tripathi, Rohit Singh
Counsel for Respondent(s)	:	C.S.C., Rameshwar Prasad Shukla

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. It is argued by learned counsel for the petitioners that the proceedings initiated by the petitioner under Section 134 of U.P. Land Revenue Code, 2006, an order was passed in favour of the petitioner on 19.09.2024 by the Sub Divisional Magistrate, Madhuban District Mau but the aforesaid order has not been complied with till date by the respondent no.4/Tehsildar Madhuban District Mau.
2. On the other hand, it is argued by learned Standing Counsel that the respondent no.4 will take a decision in the matter expeditiously.
3. Heard learned counsel for the parties and perused the record.
4. In the facts and circumstances of the case, the present petition is disposed of directing the respondent no.4/Tehsildar Madhuban District Mau to comply with the order dated 19.09.2024 by the Sub Divisional Magistrate, Madhuban District Mau expeditiously and without any delay.

(Prakash Padia,J.)

February 3, 2026
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